

[Translation]

Consumer Forum

6514. SHRI RAJVEER SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the amount earmarked during 1989 and 1990 for constituting Consumer Forum in the country;

(b) whether there is any arrangement to impart training to the consumer for their rights; if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Under the Consumer protection Act, 1986, the responsibility of setting up of the National Consumer Disputes Redressal Commission lies with the Central Government and that of the State Consumer Disputes Redressal Commission and District Consumer Disputes Redressal Forum lies with the State Governments and Union Territory Administrations. Central Government had earmarked an amount of Rs. 20.00 lakhs in 1989-90 for the National Commission. For the year 1990-91, the amount earmarked for the National Commission is Rs. 20.00 lakhs. Central Government has not earmarked any amount for the State Commission or for the District Forums.

(b) to (c). Government favours growth of consumer movement on voluntary basis. However, various measures to promote consumer awareness through seminars, audiovisual programmes, publication of literature etc. are undertaken by the Central and State Governments.

[English]

Exemption of Telephone Services from Consumer Protection Act.

6515. SHRI SANAT KUMAR MANDAL: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to refer to the reply given on 14 March, 1990 to Unstarred Question No. 334 regarding the jurisdiction of the National Consumer Disputes Redressal Commission over the Telephone services of the Mahanagar Telephone Nigam Ltd. and state:

(a) whether it is a fact that the Department of Tele-communication (DDT) has approached the Union Law Ministry seeking exemption from the ambit of the Consumer protection Act (COPRA), 1986;

(b) if so, the grounds advanced seeking such exemption; and

(c) the reaction of Government thereto?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA):

(a) Yes Sir.

(b) The exemption is sought on the ground that the Indian Telegraph Act contains provisions for redressal of consumer disputes and that a separate consumer grievance redressal system is functioning in the Department of Telecommunications.

(c) Department of Civil Supplies is not in favour of granting any exemptions.

Insufficient Rooms in Nursing Home of Dr. RML Hospital

6516. SHRI CHIRANJI LAL SHARMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the number of rooms in

nursing home of Dr. Ram Manohar Lohia Hospital are not sufficient to cope with the patients; and

(b) if so, the steps to be taken to provide more rooms in the nursing home?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) Yes, Sir.

(b) A proposal to construct 76 rooms to augment the Nursing Home accommodation has been included in the draft 8th Five Year Plan of this hospital.

Allotment of Flats to Handicapped Persons

6517. SHRI MADAN LAL KHURANA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether D.D.A. called for applications for out-of-turn allotment of flats to the handicapped persons in August 1989.

(b) if so, the number of handicapped who applied for them and the number of those who were allotted flats and whether the applicants were informed.

(c) the details of the areas where these handicapped were allotted flats.

(d) whether D.D.A propose to construct more flats for handicapped in centrally located areas to provide them better facilities and minimising travel by buses etc; and

(e) if so, the details thereof?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURASOLI MARAN): (a) Yes, Sir.

(b) to (e). 1530 persons applied Allot-

ment in 4 cases has been made in Rohini. In 1 case, a flat under Self Financing Scheme has been allocated but area has not been indicated. These 5 applicants have also been informed about the allotment/allocation. As per extant policy of the Government, a maximum of 2 1/2 of the total number of plots allotted in a year can be allotted on out of turn basis in cases of extreme hardship and compassion such as widows, physically handicapped etc. However, there are no specific localities earmarked for such cut of turn allotments as the construction of flats is being done by the DDA all over Delhi.

Proposal to Develop Din Dayal Upadhyay Hospital like AIIMS

6518. SHRI MADAN LAL KHURANA: SHRI YASHWANTRAOPATIL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is proposed to develop Din Dayal Upadhyay Hospital and to provide better facilities to the public; and

(b) if so, details thereof together with details of the steps proposed to be taken to develop the Hospital on the lines of the All India Institute of Medical Sciences?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD):

(a) and (b) Deen Dayal Upadhyay Hospital, New Delhi, which is presently functioning with 400 beds, is in the process of expansion. Cardiology Department with Intensive coronary Care Unit and Maternity Services are going to be started as soon as staff is provided and remaining construction works is completed. Super-speciality Departments like Neuro-Surgery, Cardio-Thoracic Surgery, Burns/Plastic surgery are proposed to be opened during the next Five Year Plan. Modern gadgets have been procured and